

Title: Need to solve the problem of land erosion on the bank of the Ganga river in West Bengal jointly by the Central and the State Government.

SHRI MOINUL HASSAN (MURSHIDABAD): Sir, erosion of land and human habitant in both the sides of Ganga and Padma Rivers in different parts of West Bengal is a perennial problem, especially, in Murshidabad, Maldah and Nadia. Everybody, including the Ministers of the Government of India, has said it is a national problem. So, it should be tackled by the Central Government. There was a direction of the hon. High Court of Kolkata to solve the problem. After hearing the Public Interest Litigation case, the judgement was given that on 21st September, 1999 a meeting be held between the Government of West Bengal and the Government of India. In compliance with the hon. High Court's verdict, they have jointly decided that the Government of India would take seven schemes under short-term measure at an estimated cost of Rs.130 crore through Farakka Barrage Project Authority. There was no question of availability of fund at the time of compliance. After two years of the incident, the Government of India has done only the work of Rs.6 crore out of Rs.130 crore. I urge upon the Government to comply with the hon. High Court's direction as early as possible. (Interruptions)

सभापति महोदय : आप बैठ जाइए, नहीं तो ऐसे ही समय खत्म हो जाएगा। (व्यवधान)

सभापति महोदय : मुलायम सिंह जी, मैंने आपकी ही पार्टी के श्री रघुराज सिंह शाक्य का नाम पुकार दिया है। (व्यवधान)

श्री राम प्रसाद सिंह (आरा) : सभापति महोदय, हमने भी नोटिस दिया है।

सभापति महोदय : जी हां, आपका नोटिस है। आपका नम्बर आ रहा है, आपको बुलाएंगे। कृपया अभी आप बैठ जाइए। हम नम्बर से बुला रहे हैं, आपका नम्बर आ रहा है, आप ऐसे ही क्यों खड़े हो जाते हैं। (व्यवधान)

सभापति महोदय : मुलायम सिंह जी, मैंने आपकी ही पार्टी के रघुराज सिंह शाक्य का नाम पुकार दिया है। (व्यवधान)

सभापति महोदय : राम प्रसाद जी, आप बैठ जाइए, नहीं तो इस तरह से अन्य माननीय सदस्य भी खड़े हो जाएंगे।